

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/Decision: 25.09.2017

Appeal No. C/54092/2014-SM

(Arising out of Order-in-Appeal No. (A) CC/385/2014 in C. No. APPL/DLH/CUS/DI/EXP/603/2013 dated 28.02.2014 passed by the Commissioner of Customs (Appeals), New Delhi)

LWS Knitwears Ltd.

Appellant

Vs.

CC New Delhi

Respondent

Appearance

None - for the appellant

Shri Ubhav Sengraj, A.R. - for the respondent

CORAM: **Hon'ble Mr. Ashok Jindal, Member (Judicial)**

Final Order No. 56911/2017

Per Ashok Jindal :

None appeared on behalf of the appellant despite notice nor any request for adjournment have been received. Records have been perused. It is found that the matter had been listed several times. First time on 17/11/2014 when the matter was adjourned on 20/01/2015 thereafter on 19/03/2015 thereafter on 10/08/2015 again on 28/10/2015 then matter came up for hearing on 27/07/2016 thereafter on 24/08/2017 on all occasions none appeared on behalf of the appellant nor any request for adjournment have been received.

2. In these circumstances, appeal is dismissed for non-prosecution with the liberty to appellant to move an application for restoration of appeal, if so desired within 30 days of communication of this order. Appeal is disposed of in above terms.

(Dictated & pronounced in open Court)

(Ashok Jindal)
Member (Judicial)

Rekha